

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1885
TO BE ANSWERED ON 06TH DECEMBER, 2024**

UNNECESSARY SURGERIES UNDER PMJAY

1885. SHRI SUDAMA PRASAD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is true that unnecessary surgeries (as reported in The Wire 16th November 2024 for the patients) are done by hospitals empanelled under the PMJAY-Ayushman Bharat Scheme, if so, the action taken/proposed to be taken by the Government against such hospitals;
- (b) the details of complaints received against private hospitals and diagnostic centres empanelled under the Ayushman Bharat Scheme by patients for providing improper services since the inception of the scheme along with the action taken against these complaints;
- (c) the total number of beneficiaries enrolled under Ayushman Bharat Schemes along with the list of beneficiaries having Ayushman Vay Vandana Card, State-wise; and
- (d) the total amount sanctioned under the said scheme since its inception, State-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) and (b): With regards to the case under reference, an FIR has been lodged on 12.11.2024 against the said hospital and the involved doctors. Further, the hospital and the implicated doctors have been suspended from the Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY).

As on 25.11.2024, a total of 18,184 grievances have been registered on the CGRMS, pertaining to issues such as denial of treatment, charges for admission, discharge or medicines and the unavailability of Pradhan Mantri Arogya Mitra (PMAM) etc.

AB-PMJAY ensures quality healthcare services to the scheme beneficiaries. The scheme is governed on a zero-tolerance approach to any kind of fraud and abuse and various steps are taken for prevention, detection and deterrence of different kinds of fraud that could occur in the scheme at different stages of its implementation. National Anti-Fraud Unit (NAFU) has been established at National Health Authority (NHA) and works in close coordination with State Anti-

Fraud Units (SAFU) to investigate and take joint action against issues related to fraud and abuse. Appropriate actions including suspension, show cause notice, warning letter de-empanelment of hospitals, de-activation of e-cards, levying penalty on errant hospitals and lodging of FIRs are taken against fraudulent entities.

Under AB-PMJAY, a three-tier grievance redressal system at District, State and National level has been created to resolve the issues faced by beneficiaries in utilizing healthcare. At each level, there is a dedicated nodal officer and Grievance Redressal Committees to address the grievances. Beneficiaries can file their grievance using different mediums including web-based portal Centralized Grievance Redressal Management System (CGRMS), Central & State call centers, email, letter to State Health Agencies etc. Based on the nature of grievance, necessary action for resolution is taken including coordination with the hospital and providing of support to the beneficiaries in availing treatment under the scheme.

(c): AB-PMJAY aims to provide health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to approximately 55 crore beneficiaries corresponding to 12.37 crore families constituting economically vulnerable bottom 40% of India's population. As on 31.10.2024, a total of 35.8 crore Ayushman cards have been created under the scheme. State/UT-wise details of number of Ayushman cards created under the scheme are at **Annexure-I**.

As on 02.12.2024, a total of 20.4 lakh Ayushman Vay Vandana cards have been created under the scheme. State/UT-wise details of Ayushman Vay Vandana cards created under the scheme are at **Annexure-II**.

(d): Under AB-PMJAY, the central share is released to the States on the basis of actual utilization of the scheme by the beneficiaries, subject to a ceiling. There is no State-specific allocation or sanctioned amount. The details of funds allocated under AB-PMJAY since its inception are as under:

Financial Year	Funds allocated for release to States/UTs as Grant-In-Aid (in crore of Rs.)
2018-19	2079
2019-20	5795
2020-21	5995
2021-22	5995
2022-23	6000
2023-24	6220
2024-25	6878

State/UT-wise details of number of Ayushman cards created under the scheme

State/UT	Number of Ayushman cards created
Andaman And Nicobar Islands	72,939
Andhra Pradesh	1,55,76,406
Arunachal Pradesh	1,47,005
Assam	1,76,97,074
Bihar	3,56,39,789
Chandigarh	2,13,794
Chhattisgarh	2,27,26,145
Dadra And Nagar Haveli And Daman And Diu	4,45,366
Goa	81,888
Gujarat	2,61,36,516
Haryana	1,21,76,689
Himachal Pradesh	13,39,890
Jammu And Kashmir	86,68,794
Jharkhand	1,22,83,078
Karnataka	1,75,35,705
Kerala	77,21,284
Ladakh	1,89,601
Lakshadweep	36,996
Madhya Pradesh	4,07,32,323
Maharashtra	2,87,04,774
Manipur	6,53,206
Meghalaya	20,09,470
Mizoram	5,66,253
Nagaland	7,40,084
Puducherry	5,14,148
Punjab	89,61,752
Rajasthan	2,23,43,366
Sikkim	78,616
Tamil Nadu	75,33,010
Telangana	82,49,233
Tripura	20,05,835
Uttar Pradesh	5,13,36,525
Uttarakhand	58,16,538

Annexure-II**State/UT-wise details of Ayushman Vay Vandana cards created under the scheme**

State/UT	Number of Ayushman Vay Vandana cards created
Andaman And Nicobar Islands	160
Andhra Pradesh	9756
Arunachal Pradesh	13
Assam	5212
Bihar	60402
Chandigarh	5175
Chhattisgarh	21371
DNH and DD	709
Goa	1484
Gujarat	201117
Haryana	60973
Himachal Pradesh	11986
Jammu And Kashmir	531
Jharkhand	4048
Karnataka	66050
Kerala	387135
Ladakh	5
Lakshadweep	27
Madhya Pradesh	758756
Maharashtra	17829
Manipur	2884
Meghalaya	47
Mizoram	33
Nagaland	92
Puducherry	2947
Punjab	36518
Rajasthan	17547
Sikkim	551
Tamil Nadu	60548
Telangana	9574
Tripura	447
Uttar Pradesh	297673
Uttarakhand	3210
